

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.5056
TO BE ANSWERED ON THE 16TH DECEMBER, 2016

BLACKLISTING POLICY IN DEFENCE SECTOR

5056. SHRI PARVESH SAHIB SINGH:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the blacklisting policy of the Government in the defence sector has led to a significant decline in the number of competitors, adversely affecting the bidding process for the acquisition of various arms and equipment;
- (b) if so, the details thereof along with the details of the recent arms acquisitions where less than three bidders were involved;
- (c) whether the Government has proposed a change in the blacklisting policy; and
- (d) if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा मंत्री

(डा. सुभाष भामरे)

(a) to (d): Ministry of Defence has promulgated guidelines for penalties in business dealings with entities, which have come into effect from 21.11.2016. These guidelines have been promulgated to ensure probity, transparency, propriety and compliance in the defence procurement process. The guidelines are also aimed at ensuring fairness, impartiality, rigour and correctness in dealings with entities, keeping in view the overall security interests of the country.
